

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 206
IB-788/ND/2020**

**IN THE MATTER OF:
Mrs. Parveen Chawla**

...PETITIONER

Vs.

M/s. MCF Finlease Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 24.02.2021
(Virtual Hearing)**

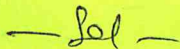
Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**


**For the Petitioner/Operational-creditor :Mr. Manish Singh, Proxy Counsel.
For the Respondent/ Corporate-debtor :**

ORDER

Heard the submissions made by the proxy counsel for the operational creditor. Proxy counsel has submitted that the arguing counsel is unwell and none has appeared on behalf of the corporate debtor at the time of hearing of the application for continuation of the arguments. Let this matter be posted to **25.03.2021**.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**